

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
DELHI.

CCP 56/88 in OA 27/1985.

April 19, 1988.

Shri Arun Kumar Jain Vs. Union of India & Ors.

Applicant in person.

In review petition to OA 27/1985, this Tribunal by its order dated 11.4.1986 directed the respondents to entertain the Revision Petition if filed by the applicant within one month from the date of order. Aggrieved by that order of the Tribunal, the applicant moved the Supreme Court by way of SLP along with an application for condonation of delay and ex-parte stay. While dismissing that SLP on 22.7.1987, the Supreme Court gave the applicant further thirty days from the date of the Supreme Court order to file Revision Petition as directed by this Tribunal.

The applicant states that he has filed a Revision Petition on 7.8.1987. He has moved this application for initiating contempt proceedings against the respondents for not disposing of his Revision Petition in spite of eight months period having been elapsed. This CCP is misconceived. In the absence of any direction by this Tribunal or by the Supreme Court to the respondents to dispose of the Revision Petition within a specified period, there is no case for initiating contempt proceedings. As the Revision Petition has not been disposed of within a period of six months, it is, of course, open to the applicant to move this Tribunal under Section 19 of the Administrative Tribunals Act, 1985, treating the Revision Petition as having been dismissed. But that does not mean that the respondents can be held guilty of contempt.

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This CCP is, therefore, dismissed.

If the applicant is aggrieved by the non-disposal of his Revision Petition, nothing said herein will stand in the way of the applicant moving the Tribunal by way of an application under Section 19 of the Act.



(Kaushal Kumar)  
Member  
19.4.1988.



(K. Madhava Reddy)  
Chairman  
19.4.1988.